

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

NOTIFICATION

Dated Shillong, the 15th January, 2019

No.LJ(B).1/2018/40 – In exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973 the Governor of Meghalaya hereby appoint the following Non-MCS Officers as Executive Magistrates in connection with the monitoring of the movement of coal transportation for strict implementation as per National Green Tribunal (NGT) Order for a period of 3 (three) months or till further orders.

Sl. No.	Names of Officers and Designation	Jurisdiction of the conferment of the power of Executive Magistrate	To be placed with District/Sub-Division.
1.	Shri I. Dkhar, Inspector Legal Metrology, District Legal Metrology Office, Khliehriat.	East Jaintia Hills District, Khliehriat	Deputy Commissioner, East Jaintia Hills District, Khliehriat.


(**E.M. Donn**)

Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.

Memo.No.LJ(B).1/2018/40 -A,

Dated Shillong, the 15th January, 2019

Copy to : -

1. The Director of Printing & Stationery, Meghalaya, Shillong for publication of the above Notification in the Extra-ordinary Gazette of the Government of Meghalaya.
2. The Principal Secretary to the Govt. of Meghalaya, Forest & Environment Department for information.
3. The Deputy Commissioner, East Jaintia Hills District, Khliehriat, with a request to circulate to all the officers concerned. This has a reference to your letter No. EJDH/Judl.4/Vol-III/2018-19/185, dt. 07.01.2019.
4. The Director of Information and Public Relation, Meghalaya, Shillong.
5. The Personnel & A.R. (A) Department for information.
6. DEO(Data Entry Operation) LR Office, Room No. 104, Main Secretariat Building, for uploading the Notification in the Law Department website.
7. Office Copy.

By orders etc...,


Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.

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